

**GOVERNMENT OF INDIA  
COMMUNICATIONS AND INFORMATION TECHNOLOGY  
LOK SABHA**

UNSTARRED QUESTION NO:4896  
ANSWERED ON:26.04.2010  
VIOLATION OF RULES BY TELECOM COMPANIES  
Sukur Shri Jadhav Baliram

**Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:**

- (a) whether some telecom companies are violating money laundering and foreign exchange rules in the country;
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government against the erring companies?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT)

(a) to (c) The Government has received references alleging violations/contraventions of the provisions of Prevention of Money Laundering Act, 2002 (PMLA) and Foreign Exchange Management Act, 1999 (FEMA) by certain Telecom companies. These are at various stages of verification/investigation. Appropriate action, as warranted, is taken in all such matters.